IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-105
CP No.-182/58/ND/2022
New IA(Co. Act)/106/2024

IN THE MATTER OF:
Anju Sahni **.....Applicant**
Vs.
M/s. Compresensive IT Developers Pvt. Ltd. & Ors.
through Board of Directors & Ors. **.....Respondent**

SECTION
U/s 58(3) **Order delivered on 22.03.2024**

CORAM:
SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Applicant :
For the Respondent : Mr. Bikram Bhattacharya, Adv. for R 1

ORDER

New IA(Co. Act)/106/2024:-

No one is present on behalf of the Applicant at the time of hearing of the matter. Ld. Counsel on behalf of the Respondent No. 1 is present. In the interest of justice, list this application on **08.05.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)

Amit Tiwari
22.03.2024